

IN THE HIGH COURT OF JHARKHAND AT RANCHI
M.A. No. 397 of 2018
With
IA. No. 1404 of 2020

Sunita Devi @ Tirky and Ors. Appellant(s)
Versus.	
Dashrath Sahu and Another.	... Respondent(s).

CORAM: HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING.

For the appellant(s):	Mr. Sarvendra Kumar, Advocate.
For respondent No. 2:	Mr. Manish Kumar, Advocate.

IA. No. 1404 of 2020

06/07.09.2021: This application has been filed under Section 5 of the Limitation Act praying therein to condone the delay of of about 04 days.

Counsel appearing on behalf of respondent(s) has got no objection, if the delay is condoned.

After going through paragraphs of the instant application, I am satisfied that the delay has been explained properly.

Considering the aforesaid fact, the delay is condoned.

Accordingly, this interlocutory application stands **allowed**.

M.A. No. 397 of 2018

With consent of both parties, let this matter be referred to Lok Adalat, scheduled to be held on **11.09.2021**.